

**Central Administrative Tribunal  
Principal Bench**



**CP No.133/2020 & CP No.104/2020  
in  
OA No.89/2020**

New Delhi, this the 31<sup>st</sup> day of July, 2020

**(Through Video Conferencing)**

**Hon'ble Mr. Pradeep Kumar, Member (A)  
Hon'ble Mr. R.N. Singh, Member (J)**

Manish Puri,  
Aged about 49 years,  
S/o late Sh. Y.K. Puri,  
R/o A-2/703, Printer Apartment,  
Sector 13, Rohini,  
Delhi-110085.

Under suspension from the post of Motor Vehicle  
Inspector (MVI) in transport Department,  
Govt. of NCT of Delhi.

...Applicant

(By Advocate Shri Gyanant Kumar Singh)

**Versus**

1. Sh. Vijay Dev,  
Chief Secretary,  
Govt. of NCT of Delhi,  
Delhi Secretariat,  
IP Estate,  
New Delhi-110002.
  
2. Sh. Yanisha Saxena,  
Secretary-cum-Commissioner,  
Transport Department,  
Govt. of NCT of Delhi,

5/9, Under Hill Road, Rajpura Road,  
Delhi-110054.



3. Sh. Jyoti Seth,  
Deputy Commissioner Vigilance (Transport) IO,  
Transport Department,  
Govt. of NCT of Delhi,  
5/9, Under Hill Road Rajpura Road,  
Delhi-110054.

...Respondents

(By Advocatae : Ms. Esha Mazumdar)

### **ORDER (ORAL)**

**By Hon'ble Mr. Pradeep Kumar, Member (A) :-**

Sh. Gyanant Kumar Singh, learned counsel appeared for the applicant in the two CPs in this OA. The applicant has preferred CP Nos. 104/2020 and 133/2020, alleging non-compliance of the Tribunal's directions Dt 12.2.2020 in OA.

2. Notice was issued on the CP-104/2020 on 13.03.2020. Respondents' reply is still awaited. Applicant filed another CP-133/2020 alleging another non compliance.



3. When the matter is taken up today, Sh. Gyanant Kumar Singh, learned counsel for the applicant, fairly submitted that respondents have challenged the CAT's directions in OA and have preferred a Writ Petition No. 2428/2020 before Hon'ble High Court of Delhi, wherein the applicant in OA has given an undertaking that he will not pursue the CP before the Tribunal. Hon'ble High Court had ordered the same on 28.07.2020.

4. Heard. In view of the fair submission of Sh. Gyanant Kumar Singh, learned counsel for the applicant in OA, both the present CPs are closed, with the liberty to the applicant, to revive the same, if there is a need, once the matter is decided in Hon'ble High Court of Delhi.

4.1 Accordingly, both the CPs are closed with afore said liberty to the applicant. No costs.

( R.N. Singh )  
Member (J)

'sd/rk/akshaya'

( Pradeep Kumar )  
Member (A)